212 Written Answers to [RAJY

[RAJYA SABHA]

Unstarred Questions

for persons with disabilities in built environment, transport system and Information and Communication Technology (ICT) eco-system. Progress made under the Campaign include empanelment of Access Auditors, access Audit of Government buildings, coordination to make heritage sites and religious sites accessible, training on accessibility standards, access audit of New Delhi Railway Stations and IGI International Airport, coordination on accessibility of TV programmes and dissemination, coordination on accessibility of Government Websites.

(b) In the last three years, meeting of Central Coordination Committee was held on 29.11.2016.

(c) Under the Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) assistance are provided for various activities relating to implementation of PwD Act which includes construction of barrier free infrastructure and accessibility audit of Government buildings and public places.

Model Building Bye-laws -2016 are tool used to regulate coverage, height, building bulk and architectural design and construction aspects of buildings so as to achieve orderly development of the area. Chapter 8 of the Bye laws contains the provisions for the differently-able, elderly and children. Further, there is ' Harmonized Guidelines and Space Standards for Barrier Free Build Environment for Persons with Disability and Elderly Persons', recommendatory in nature, with the intention to ensure that everyone, including the person with disabilities and elderly to have equal access to all services and facilities in all public buildings have been framed by the Government.

As per the information received from the State Commissioners for Persons with Disabilities, 33 States/UTs have amended their Building Bye-laws or have issued instructions to make the public places accessible to persons with disabilities.

Chief Commissioner for Persons with Disabilities (CCPD) has also written in the past to the Chief Secretaries of all States to compliance with Accessibility Standards and Guidelines. CCPD is continuously raising this issue during the discussions with State Government officials during the review meetings.

Financial help to private schools for handicapped children

3323. SHRI SANJAY SETH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that many private schools meant for handicapped children are on the verge of closure due to financial constraints;

(b) if so, whether Government would make provisions for the financial help to such schools;

(c) whether Government has done any survey to find out as to how many such schools are running under private trusts and being run by private individuals; and

(d) if so, the details thereof and monetary assistance being provided to such schools in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) As per entry No. 9 of the Seventh Schedule of the Constitution of India, "Relief of the disabled" figures in the State List. However the Government supplements the efforts of the State Governments in this regard through its various schemes/programmes to encourage voluntary action for ensuring effective implementation of the Persons with Disabilities (PwDs) Act, 1995. Under Deendayal Disabled Rehabilitation Scheme (DDRS), Ministry provides grants-in-aid to Non Governmental Organisations (NGOs)/Voluntary Organisations (VOs) working for the welfare of Persons with Disabilities, including those running special schools for the Children with Disabilities (CwDs) in the country. The Grants-in-Aid is released at pre-determined rates prescribed under the scheme in respect of honorarium to staff, contingencies, transport allowance, stipend, hostel maintenance, rent etc. The NGO/VOs however can supplement the amount of grants from the own resources.

(c) and (d) No, Sir. However, under Deendayal Disabled Rehabilitation Scheme (DDRS), the number of special schools assisted and amount released during the last three years and the current year all over in the country including in the State of Uttar Pradesh are as under:-

Year	No. of special schools assisted	Amount (₹ in lakhs)
All over in the Countr	У	
2013-14	392	4790.21
2014-15	405	3756.58
2015-16	397	4090.31
2016-17 (as on 01.12.2016) 276	1800.46
Total	1470	14437.56

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Year	No. of special schools assisted	Amount (₹ in lakhs)
In Uttar Pradesh		
2013-14	50	537.63
2014-15	38	273.31
2015-16	41	484.36
2016-17 (as on 01.12.2016)	27	183.87
Total	156	1479.17

Inclusion of communities in reserve category

3324. SHRI D. KUPENDRA REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of applications pending with the Ministry for inclusion of various communities in reserve category, State-wise; and

(b) the steps taken by Government to speed up clearing the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) State-wise number of proposals for inclusion of casts/communities in the list of Scheduled Castes pending with Ministry are as follows:

State	Number of propose	als
Chhattisgarh	1	
Odisha	3	
Uttar Pradesh	2	
Uttarakhand	1	

No proposal is pending with the Ministry for inclusion of castes/communities in the Central List of Other Backward Classes.

(b) Government has laid down Modalities for deciding claims for inclusion in, exclusion from and other modification in the list of Scheduled Castes (SCs). Only such proposals of the State Governments/Union Territory Administrations which have been agreed to both by the Registrar General of India and the National Commission for SCs are processed further for amending legislation as stipulated in clauses(2) of Article 341 of the Constitution of India. Proposals for inclusion in the list of SCs have been processed as per extant modalities.